Central Administrative Tribunal Principal Bench, New Delhi.

CP-426/2016 in OA-1353/2014 MA-482/2017 MA-478/2017

New Delhi this the 01st day of March, 2017

Hon'ble Sh. Shekhar Agarwal, Member (A) Hon'ble Mr. Raj Vir Sharma, Member (J)

> Harpal Singh, S/o Sh. Bhola Ram, Presently R/o C/o Sh. Puran Singh, Village Bamnoli, Dwarka Sec. 28 P.C, Pochanpur New Delhi.

Permanent Address VPO Zainabad, Tehsil Dahina District Rewari (HR)-123411.

Parmod Kumar S/o
 Sh. Om Prakash Singh,
 Presently R/o c/o Sh. Ashok Kumar,
 H. No. C-79, Gali No. 4, Rao Vihar,
 Nangloi Delhi-110041.

Petitioners

(By Advocate: Sh. M.S. Arya)

Versus

- Sh. G. Mohan Kumar, The Secretary, Union of India/ Ministry of Defence G101-A, South Block, New Delhi.
- Sh. Sunil Lamba, Chief of the Naval Staff Ministry of Defence, Naval Headquarter New Delhi.
- Sh. Narayan Prasad,
 The Admiral Superintendent,
 Naval Dockyard Vishakhapatnam-530014 ... Respondents

(By Advocate: Sh. Subash Gosain)

ORDER (ORAL)

Hon'ble Sh. Shekhar Agarwal, Member (A)

Learned counsel for the respondents submitted that the order in question in this case was passed on the basis of order passed by Hyderabad Bench of this Tribunal in

CP-426/2016 in OA-1353/2014

2

OA No. 336, 337, 339, 348, 349, 350, 351, 525/2014. The aforesaid orders by the Hyderabad Bench have been challenged by the respondents before Hon'ble High Court of Hyderabad for the State of Telangana and the State of Andhra Pradesh vide Writ Petition No. 2467/16 and other connected writ petitions. Vide their order dated 22.02.2017, Hon'ble High Court of Hyderabad has suspended the orders of Hyderabad Bench of this Tribunal.

2. In view of the aforesaid, this CP is closed at this stage and notices issued to the contemnors are discharged. The petitioner shall however be at liberty to revive this CP if so advised, after decision of Hon'ble High Court of Hyderabad.

(Raj Vir Sharma) Member (J) (Shekhar Agarwal) Member (A)

/ns/